## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

	HA PADMANABHA SWAMY, MEMBI SHARIEF TARIQ, MEMBER-JUDICI	
APPLICATION NUMBER	:	
PETITION NUMBER	: CA/7/2016  : India Infrastructure Fund  : Karaikal Port Pvt Ltd  : 98(1) of Companies Act 2013	
NAME OF THE PETITIONER(S)		
NAME OF THE RESPONDENT(S)		
UNDER SECTION		
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
SHOWA MALVE Y A. DIF BASHA	Coursel for the Applicant Feditions	A+Aip
R. Palthosaralhy Z. Rahul Balagi Madhan Bubu	Counsel for Respondents 5,6 & 7.	Revath.
V.J. ARWL RAJ V.J. ARWL RAJ 4. N.P. NIJAY KUM AR R. Pradeep	Council for Respondente 2	ν.,
F. UM. Min Lourn	Counsel for Karicher Petr	/

## **ORDER**

Counsel representing both the parties are present. Counsel for petitioner filed CA 7/2017. Counsel for R2 to R4 filed memo in the main CP for which reply has been filed. Counsel for respondents in the main CP sought further time for seeking instructions from the clients for filing objections. Time enlarged at request. Put up on 16.06.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)